

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 14th day of July, 2010

OA No.326/2010

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

B.L.Gupta,
s/o Shri Jagdish Prasad Gupta,
r/o 12, Rameshwar Colony,
Sitabari, Jaipur.
Presently working as Inspector,
Income Tax Department,
Jaipur.

.. Applicant

(By Advocate: Shri Amit Mathur)

Versus

1. Union of India through Secretary, Ministry of Finance,
Department of Revenue, North Block, New Delhi.
2. Chief Commissioner, Income Tax (CCA) Department of
Income Tax, Statue Circle, Jaipur

.. Respondents

(By Advocate:

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The learned counsel for the applicant submits that he will be satisfied at this stage, if direction is given to the respondents to decide representation of the applicant dated 21st April, 2010

(Signature)

(Ann.A/2) followed by reminder dated 2nd July, 2010 (Ann.A/3) which representation has been filed against the tentative seniority list of Income Tax Inspectors as on 1.1.2010.

3. I have given due consideration to the submissions made by the learned counsel for the applicant. Since representation of the applicant regarding seniority of Income Tax Inspectors as on 1.1.2010 has not been decided so far, as such, I am of the view that without going into merit of the case direction can be given to respondent No.2 to decide representation of the applicant dated 21st April, 2010 (Ann.A/2) within a period of six weeks from today by passing reasoned and speaking order. Ordered accordingly.

4. The OA shall stand disposed of at admission stage in the aforesaid terms.


(M.L.CHAUHAN)
Judl. Member

R/